

### Extension of Shatabdi Express

1571. DR. KRUPASINDHU BHOI : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to extend Howrah-Rourkela Shatabdi Express upto Bolangir via Jharsuguda, Sambalpur, Bargarh and Barpali;

(b) if so, the detail thereof; and

(c) the steps taken to provide additional services to the Western Orissa from Howrah, Madras, Bombay and New Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) (a) No, Sir.

(b) Does not arise.

(c) Frequency of 8301/8302 Hazarat Nizamuddin-Sambalpur Hirakud Express will be increased from tri-weekly to 4 days a week during 1996-97.

### Fishing Industry

1572. SHRIMATI VASUNDHARA RAJE : Will the Minister of AGRICULTURE be pleased to state

(a) whether the immense potential for fishing still remains largely untapped in the country;

(b) if so, the steps proposed to be taken to identify and remove the problems of the fishing industry without disturbing the environment; and

(c) the facilities and concessions being contemplated to be provided to the fishermen?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) : (SHRI CHATURANAN MISHRA) (a) and (b). The production of fish in the country since 1988-89 is as follows:

Year	Production of fish (lakh tonnes)		
	Marine	Inland	Total
1988-89	18.17	13.35	31.52
1989-90	22.75	14.02	36.77
1990-91	23.00	15.36	38.36
1991-92	24.47	17.10	41.57
1992-93	25.76	17.89	43.65
1993-94	26.49	19.95	46.44
1994-95	26.92	20.97	47.89
1995-96 (Provisional)	27.20	22.30	49.50

It may be seen that the production has been increasing at a significant average annual rate of 6.7% during the period, thus harnessing more and more of the fishery potential of the country. However, continuous

efforts are being made by Government of India to increase production of fish and productivity of fishermen and fishing industry through expansion of aquaculture in fresh & brackishwater, development of coastal marine fisheries, construction of requisite infrastructure like fishery harbours and fish landing centres, provision of adequate credit and development of human resources.

Adequate measure are taken to reduce any adverse impact of aquaculture on the environment. Guidelines have been issued to States and Union Territories to develop aquaculture including shrimp culture as a sustainable, eco-friendly and socially acceptable activity.

(c) Important facilities and concessions provided to the fishermen are :

- (i) Assistance in the form of subsidy to fish farmers for construction of new ponds, reclamation/renovation of ponds & tanks, input for first year fish culture, running water, fish culture, etc. for development of freshwater aquaculture through Fish Farms Development Agencies.
- (ii) Technical, Financial and extension support to shrimp farmers belonging to the small scale sector, training to farmers and incentives for establishment of shrimp hatcheries, semi-intensive farms, etc. for development of brackishwater aquaculture.
- (iii) Subsidy towards 25% cost of outboard motors/inboard motors for motorisation of traditional craft.
- (iv) Re-imbursalment of Central Excise Duty on HSD Oil supplied to mechanised fishing vessels below 20 m length.
- (v) Provision of infrastructural facilities for fishing vessels at fishery harbours and fish landing centres.
- (vi) Assistance of 100% to states for strengthening infrastructural facilities for inland fish marketing.
- (vii) Facilities for insurance cover to active fishermen.
- (viii) Development of model fishermen Villages by providing civic amenities such as housing, drinking water and community halls.

### Burning of Straw

1573. JUSTICE GUMAN MAL LODHA : Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state

(a) whether about 275 million tonnes of straw is either burnt or allowed to rot in our country whereas burning of the same is banned in many European countries;

(b) whether the Government are considering to reduce the population of live stock since enough straw and other fodder are not available.

(c) if so, the facts thereof; and

(d) the measures planned to check wastage/diversion of animal fodder to meet the gap between demand and supply?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANSH PRASAD SINGH) : (a) to (d). The information is being collected from FAO/European Countries/States/Union Territories and will be laid on the Table of the Sabha

[Translation]

### Bomb Blasts

1574 SHRI JAGDAMBI PRASAD YADAV Will the Minister of HOME AFFAIRS be pleased to state

(a) the number of incidents of bomb blasts by terrorists in India and the loss of life and property as a result thereof during the last two years.

(b) the number of persons arrested and the number of persons prosecuted in this regard.

(c) whether most of these persons are terrorists motivated by Pakistan, and

(d) the preventive measures taken by the Government to curb such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) to (c). The information is being obtained from States/Union Territories and will be laid on the Table of the House.

(d) Under the VIIIth scheduled to the Constitution 'Public Order' and 'Police' are State subjects. It is for the concerned State Governments to devise various methods and take concrete steps in this regard. At the Central level action is taken to facilitate coordination of the anti-terrorists operations of different states and to improve flow of information useful for control of terrorist insurgency activities among the states. Further, help is being provided to the State Governments in terms of financial assistance for modernisation of police, supply of improved weapons, deployment of para-military forces etc.

[English]

### Responsibilities amongst Authorities in Delhi

1575 SHRI JAGMOHAN Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the administrative and institutional set-up for the National Capital Territory of Delhi Approximates to that of a dyarchy.

(b) whether the present division of powers and diffusion of responsibilities amongst various authorities is causing a great deal of hardship to the people, and

(c) if so, the remedial measures taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD MAQBOOL DAR) : (a) to (c). As a result of the constitution (69th Amendment) Act, 1991 and the Government of National Capital Territory of Delhi Act, 1991 Delhi has got a legislative Assembly and a Council of Ministers responsible to it. In view of the special responsibilities of the Union in relation to the National Capital, 'Public Order' 'Police' and 'Land' have been kept outside the purview of the Legislative Assembly.

There are, however, certain Public utilities which are under the control of the Union Government. A proposal to transfer the Delhi Transport Corporation, Delhi Milk Scheme and Super Bazar to the Government of National Capital Territory of Delhi is under active consideration. There is also a proposal to place the Delhi Electricity Supply Undertaking under the administrative control of the Government of NCT of Delhi. The transfer of these organisations would improve the delivery of civic services in Delhi.

In order to decentralise the administrative structure of the National Capital Territory of Delhi, a proposal to create nine districts is in an advanced stage of consideration. The objective of decentralisation is, inter-alia, to provide the common citizen a ready access to the administration for redressal of his grievances and to make the administration more responsive.

### Killing of Wild Animals

1576 SHRI MULLAPPALLY RAMACHANDRAN Will the Minister of ENVIRONMENT AND FORESTS be pleased to state

(a) whether the Government have received reports of mass killing of monkeys, wild pigs, bears, tigers and other animals, particularly from the forests of Kerala.

(b) if so, the details thereof, state-wise.

(c) whether Government have made any enquiry into the matter.

(d) if so, the details thereof, and

(e) if not, the preventive steps taken by the Government to protect the wild animals?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT JAI NARAYAN PRASAD NISHD) : (a) No, Sir. However, some incidents of illegal killing of wild animals in different parts of the country, including Kerala, do occur from time to time.

(b) Does not arise.